

[1]PART – E

Rules regarding Commercial Courts, Commercial Division & Commercial Appellate Divisions of High Court's Act, 2015.

1. **Definition & meaning:-** Any definition, meaning, expression or the procedure etc., shall be such as mentioned in the 'Commercial Courts, Commercial Division & Commercial Appellate Divisions of High Court's Act, 2015' (for short 'the Act, 2015') and be construed accordingly.
2. **Registration of Cases:-** All cases/ petitions/ appeals filed in the High Court under the provisions of the 'Act, 2015' shall be numbered and entered as per the specially designed *Mozilla software programme* and shall be assigned special categories as mentioned in Chapter 2 of this Volume, in terms of the provisions of Section 17 of the 'Act, 2015'.
3. **Filing Process:-** Filing procedure shall be such as is prevalent in the Chapter-1 of this Volume and as per the general check list codes, category wise available on the website of the High Court, apart from the relevant instructions, issued from time to time.
4. **Requirement of certificate by Pleader/Litigant:-** All the cases shall contain a certificate to the effect that this is a 'Commercial Dispute case' and involves the required minimum specified amount covering pecuniary jurisdiction as per the 'Act, 2015' to be mentioned in the Index of the case.
5. **Jurisdiction of Bench:-** The Pleaders/Litigants may mention in the index on the top with the nomenclature of the case that this case is a “Commercial Division case [original(SB)]” or “Commercial Appellate Division Case (DB)”, as applicable.
6. **Nomenclature:-** Nomenclature of the cases filed under the 'Act, 2015' shall be such as contained in the Part-E of Chapter-2 of this Volume.

[1]. Part 'E' of Chp-3, inserted vide Correction Slip no. 164 Rules/II.D4. dated 06.07.2016.